Central Administrative Tribunal Principal Bench

CP No.49/2016 OA No.1954/2012

New Delhi this the 11th day of January, 2018

Hon'ble Mr. Justice Permod Kohli, Chairman Hon'ble Ms. Praveen Mahajan, Member (A)

Mrs. Florence Sahotra
W/o Sh. Diwan Sahotra
Aged about 59 years
R/o House No. 47, Ribbleton Avenue,
Preston PRI 5RU,
Lancashire, United Kingdom

-Applicant

(By Advocate: Ms. Surabhi Maheshwari for

Shri Paritosh Budhiraja)

Versus

Prof. M.C. Misra Director All India Institute of Medical Sciences Ansari Nagar, New Delhi.

-Respondent

(By Advocate: Shri V.S.R. Krishna)

ORDER (Oral)

Justice Permod Kohli:

Vide order dated 30.04.2015, following directions were issued:-

"18. In view of the above, this application succeeds and is hereby allowed. The respondent is directed to finalize the pension and other retiral dues payable to the applicant after verification of the service record and completion of other formalities required under law expeditiously, preferably within a period of two months from the date of production of a certified copy of this order, along with interest at the rate of six per cent with effect from the date of filing of this Application, i.e., 29.05.2012, till the date of payment. Parties shall bear their own costs."

2. Mr. V.S.R. Krishna, learned counsel for respondents has today placed on record copy of the compliance affidavit accompanied with the Communication dated 05.01.2018 sent to the applicant for completion of certain formalities for the purpose of release of his pensionary benefits. Apart from that, a Cheque of Rs.50,000/-(Rupees fifty thousand only) in the name of the applicant has also been handed over to the learned counsel for the applicant towards the cost imposed by the Hon'ble High Court. The actual pensionary benefits can only be released after the formalities are completed by the applicant. The pensionary benefits, along with interest, as allowed by the Tribunal, shall be released within one month from the date of completion of the formalities by the applicant.

3. The Contempt Petition is closed. Notice is discharged.

(Praveen Mahajan) Member (A) (Justice Permod Kohli) Chairman

cc.